

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A No. 305, 306, 307, 359 & 360 of 2011

Thursday, this the 14th day of July, 2011.

CORAM

HON'BLE Dr K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Ms. K NOORJEHAN, ADMINISTRATIVE MEMBER

O.A.No.305/2011

T.Surendran,
S/c T.P.Gopalakrishnan Nair,
GDSSV, Tirur East Bazar.P.O.
Tirur Division.Applicant

(By Advocate Mr Shafik M Abdulkhadir)

v.

1. Union of India represented by
Chief Postmaster General,
Kerala Circle, Trivandrum-695 033.
2. The Senior superintendent of Post Offices,
Tirur Division-676 104.Respondents

(By Advocate Mr Sunil Jacob Jose, SCGSC)

O.A.No.306/2011

M.P.Karthika.
D/o Velayudhan,
GDSSV, Tirur HO,
Tirur Division.Applicant

(By Advocate Mr Shafik M Abdulkhadir)

v.

1. Union of India represented by
Chief Postmaster General,
Kerala Circle, Trivandrum-695 033.
2. The Senior superintendent of Post Offices,
Tirur Division-676 104.Respondents

(By Advocate Mr Sunil Jacob Jose, SCGSC)

O.A.No.307/2011

T.V.Jayarajan,

S/o Raghavan Nair,
GDSSV, Kuttippuram P.O.
Ponnani.Applicant

(By Advocate Mr P.C.Sebastian)

v.

1. The Senior superintendent of Post Offices,
Tirur Division, Tirur-676 104.
2. The Post Master General,
Northern Region,
Kozhikode-673 011.
3. Union of India represented by
the Secretary to Govt. of India,
Ministry of Communications,
Department of Posts,
New Delhi-110 011.Respondents

(By Advocate Mr Sunil Jacob Jose, SCGSC)

O.A.No.359/2011

K.A.Rajalakshmi,
W/o late P Sethumadhavan,
GDSSV, Kondotti,
Manjeri Division.Applicant

(By Advocate Mr Shafik M Abdulkadir)

v.

1. Union of India represented by
Chief Postmaster General,
Kerala Circle, Trivandrum-695 033.
2. The Senior superintendent of Post Offices,
Manjeri Division, Manjeri-676 121.Respondents

(By Advocate Mr Pradeep Krishna, ACGSC)

O.A.No. 360/2011

P.Pushpa,
W/o late M.P.Gangadharan,
GDSSV, Areacode MDG,
Manjeri Division.Applicant

(By Advocate Mr Shafik M Abdulkadir)

v.

1. Union of India represented by
Chief Postmaster General,
Kerala Circle, Trivandrum-695 033.
2. The Senior superintendent of Post Offices,
Manjeri Division, Manjeri-676 121.Respondents

(By Advocate Mr Millu Dandapani, ACGSC)

This application having been finally heard on 11.7.2011, the Tribunal on 14.07.2011 delivered the following:

ORDER

HON'BLE Dr K.B.S.RAJAN, JUDICIAL MEMBER

As all the above cases have only one legal issue, these OAs are dealt with in this common order.

2. The applicants in these OAs are working in the capacity as contained against their names in the following statement.
3. As there had been a proposal to abolish the post of Stamp vendors, these were to be accommodated in other nearby places under the existing Rules and Regulations and accordingly the posted to the places, again as reflected in the statement. In fact, all applicants have preferred certain place of choice which are also indicated in the statement against their names.

<i>OA No.</i>	<i>Name of applicant</i>	<i>Presently working</i>	<i>Posted as</i>	<i>Choice preferred</i>
305/2011	T. Surendran	GDSSV Tirur East Bazar	GDSMD Alathiyur	GDSBMPCheriyanundam*
306/2011	Smt. M.P. Karthika	GDSSV Tirur	GDSMD Niramaruthur	GDSMC Puthiyakadapuram GDSMP Thirunavaya* GDSBMPCheriyanundam
307/2011	T.V. Jayarajan	GDSSV Kuttippuram	GDSMD Tolavannur	GDSBPM Cheriyanunda, GDSBPM* Olakkara* GDSMP Tirunavaya

OA No.	Name of applicant	Presently working	Posted as	Choice preferred
359/2011	Smt. K.A. Rajalekshmi	GDSSV Kondotty PO	GDSMD Olamathil	BPM Eangoor* GDSBMP Angadipuram BPM Kadambode
360/2011	Smt. P. Pushpa	GDSSV Arecode MDG	GDSMD Chemrakkattur	GDSMP Edavanna* GDSBPM Kadambode

* Availability of Vacancy confirmed by the respondents.

4. The respondents have no doubt contested the O.A. but have not refuted the fact that the applicants have applied for certain preferred choice station and vacancies do exist therein. Their contention also included that in some places; the rate of TRCA is not the same as the applicants are getting at present.

5. In so far as TRCA is concerned, the law is settled. When such posting takes place, the TRCA drawn by the employees gets protected subject only to the fact the same is not above the maximum of the TRCA in the new place of posting. As the posts of GDSSV are being abolished, the applicants are to be accommodated within the nearer places and since vacancies do exist in such places as preferred by the applicants, the OAs are disposed of with a direction to the respondents concerned to accommodate the applicants in the places as indicated against each:

T. Surendran	GDSBMPCheriyanundam
Smt. M.P. Karthika	GDSMP Thirunavaya
T.V. Jayarajan	GDSBPM Olakkara
Smt. K.A. Rajalekshmi	BPM Eangoor
Smt. P. Pushpa	GDSMP Edavanna

6. Necessary orders be passed by the concerned authorities at the earliest.
7. There shall be no order as to costs.

K NOORJEHAN
ADMINISTRATIVE MEMBER

Dr K.B.S.RAJAN
JUDICIAL MEMBER

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